ADHOC COMMITTEE BAR COUNCIL OF MEGHALAYA AT SHILLONG

No. HCM.II/50/2014-Estt/ 804

Dated: Shillong, the 13th October, 2022

NOTIFICATION

It is hereby notified/informed to all concerned that the counting of preferential vote to elect 15 (fifteen) learned members of the Bar Council of Meghalaya for the first time shall be commenced from 10:00AM onwards on the 17th October 2022 which likely to continue on the 18th October 2022 with the same time at the premises of the High Court of Meghalaya Bar Association, Shillong.

It is also further notified that, the following are the names of the counting agents nominated by the Adhoc Committee for the purpose of ensuring fair and transparent preferential counting of votes.

- 1. Smti. Pynhunlang Wanshong
- 2. Smti. Synshar Kyndiah
- 3. Smti. Darihun M. Nengnong
- 4. Miss Bandana Das
- 5. Shri. Sohar Ali Sheikh
- 6. Shri. Peter A Dohkrut
- 7. Shri. Philip Khrawbok Shati
- 8. Shri. Santosh Pandit
- 9. Shri. Iwanbanroi Warjiri
- 10. Miss. Virginia Shadap
- 11. Mrs. Alphanur Nongsiej
- 12. Miss Badashisha Mawrie
- 13. Miss Lalramnghaki Hauchhum
- 14. Shri. H. Abraham
- 15. Shri. Arkin H. Kharwanlang
- 16. Shri. Aldon T. Syiem.
- 17. Shri. Tiptremi Dkhar
- 18. Miss. Ana A. Sangma
- 19. Miss Badahun Peacefullness Ryntathiang
- 20. Miss Cassandra Nongkhlaw

- 21. Mr. Mawshanbor Ryntathiang
- 22. Mr. Kordorme S. Manner
- 23. Z. Begum
- 24. Miss. Lucy D Sangma
- 25. Mr. Jordon K. Pariat
- 26. Miss. Daphi N. Thangkhiew.
- 27. Miss. Runachwa Suchiang
- 28. Mr. Kitboklang Kharmawphlang
- 29. Miss. Eliza Passah
- 30. Mr. Minlal Haokip
- 31. Miss. Arunima Dutta
- 32. Miss. Daiakerlang Lamin
- 33. Mrs. Y.M. Sohtun
- 34. Mr. Gideon Nongphud
- 35. Miss. Daribha Kharkongor
- 36. Miss. Ibanylla Mary Lyngdoh
- 37. Mr. Kamal Kr. Gupta
- 38. Mr. Rakesh Sahu
- 39. Miss. Cicillia Sangma
- 40. Miss. Sengchira Sangma
- 41. Mr. Marbud Ropmai
- 42. Miss. Ilawanpynshai Muktieh
- 43. Md. I.A. Mansuri
- 44. Miss. Aiom Kharbuli
- 45. Mr. Satyender Kumar Roy
- 46. Miss. Silivia Nongsiej

The Adhoc Committee sincerely request all the above Learned Counting
Agents to reach the place of counting i.e. **High Court of Meghalaya Bar Association**, **Shillong at 9 am sharp on 17th October, 2022**.

Your valuable service will be highly appreciated.

MEMBER
ADHOC COMMITTEE,
BAR COUNCIL OF MEGHALAYA
SHILLONG.

Memo No. HCM.II/50/2014-Estt/804-A Copy to:

- 1. The Advocate General, High Court of Meghalaya for favour of kind information.
- 2. Shri K.S. Kynjing, Senior Advocate, High Court of Meghalaya for favour of kind information.
- 3. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Williamnagar/Tura/Baghmara/Resubelpara/Ampati/Khliehriat/Mawkyrwat for favour of kind information and necessary action.
- The Judicial Magistrate First Class, Mairang Court for favour of kind information and necessary action.
- 5. The Judicial Magistrate First Class Sohra Sub-Division, Amlarem Sub-Division, Dadenggre Sub-Division for favour of kind information and necessary action.
- 6. The Judge, District Council Court, KHADC, Shillong/JHADC, Jowai/GHADC, Tura for information and necessary action for favour of kind information and necessary action.
- 7. Smti. Pynhunlang Wanshong, Advocate for favour of kind information and necessary action.
- 8. Smti. Synshar Kyndiah, Advocate for favour of kind information and necessary action.
- 9. Smti. Darihun M. Nengnong, Advocate for favour of kind information and necessary action.
- 10. Miss Bandana Das, Advocate for favour of kind information and necessary action.
- 11. Shri. Sohar Ali Sheikh, Advocate for favour of kind information and necessary action.
- 12. Shri. Peter A Dohkrut, Advocate for favour of kind information and necessary action.
- 13. Shri. Philip Khrawbok Shati, Advocate for favour of kind information and necessary action.
- 14. Shri. Santosh Pandit, Advocate for favour of kind information and necessary action.
- 15. Shri. Iwanbanroi Warjiri, Advocate for favour of kind information and necessary action.
- 16. Miss. Virginia Shadap, Advocate for favour of kind information and necessary action.
- 17. Mrs. Alphanur Nongsiej, Advocate for favour of kind information and necessary action.
- 18. Miss Badashisha Mawrie, Advocate for favour of kind information and necessary action.
- 19. Miss Lalramnghaki Hauchhum, Advocate for favour of kind information and necessary action.
- 20. Shri. H. Abraham, Advocate for favour of kind information and necessary action.
- 21. Shri. Arkin H. Kharwanlang, Govt. Advocate for favour of kind information and necessary action.
- 22. Shri. Aldon T. Syiem, Advocate for favour of kind information and necessary action.
- 23. Shri. Tiptremi Dkhar, Advocate for favour of kind information and necessary action.
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- 28. Mr. Kordorme S. Manner, Advocate for favour of kind information and necessary action.

- 29. Z. Begum, Advocate for favour of kind information and necessary action.
- 30. Miss. Lucy D Sangma, Advocate for favour of kind information and necessary action.
- 31. Mr. Jordon K. Pariat Advocate for favour of kind information and necessary action.
- 32. Miss. Daphi N. Thangkhiew, Advocate for favour of kind information and necessary action.
- 33. Miss. Runachwa Suchiang, Advocate for favour of kind information and necessary action
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- 37. Miss. Arunima Dutta, Advocate for favour of kind information and necessary action.
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- 47. Mr. Marbud Ropmai, Advocate for favour of kind information and necessary action.
- 48. Miss. Ilawanpynshai Muktieh, Advocate for favour of kind information and necessary action.
- 49. Md. I.A. Mansuri, Advocate for favour of kind information and necessary action.
- 50. Miss. Aiom Kharbuli, Advocate for favour of kind information and necessary action.
- 51. Mr. Satyender Kumar Roy, Advocate for favour of kind information and necessary action.
- 52. Miss. Silivia Nongsiej, Advocate for favour of kind information and necessary action.
- 53. The President/Secretary, High Court Bar Association, Shillong, for kind information and necessary action.
- 54. The President/Secretary, Shillong Bar Association, Shillong, for kind information and necessary action.
- 55. The President/Secretary, Jaintia Hills District Bar Association, Jowai, for kind information and necessary action.
- 56. The President/Secretary, Nongpoh Bar Association, Nongpoh, for kind information and necessary action.
- 57. The President/Secretary, Nongstoin Bar Association, Nongstoin, for kind information and necessary action.
- 58. The President/Secretary, Tura Bar Association, Tura, for information and necessary action.
- The President/Secretary, Williamnagar Bar Association, Williamnagar, for kind information and necessary action.
- The President/Secretary, Khliehriat Bar Association, Khliehriat for kind information and necessary action.

- 61. The President/Secretary, Baghmara Bar Association, Baghmara for kind information and necessary action.
- 62. The President/Secretary, Resubelpara Bar Association, Resubelpara for kind information and necessary action.
- 63. The President/Secretary, Ampati Bar Association, Ampati for kind information and necessary action.
- 64. The President/Secretary, Mawkyrwat Bar Association, Mawkyrwat for kind information and necessary action.
- 65. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
- 66. Notice Board.

67. Office File.

MEMBER
ADHOC COMMITTEE,
BAR COUNCIL OF MEGHALAYA

SHILLONG

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